

SECTION PIL (WRIT)

MATTER FOR : 07.07.2017

COURT NO. : 1

ITEM NO. : 21

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 11 OF 2008
(Under Article 32 of the Constitution of India)
WITH
INTERLOCUTORY APPLICATION NO.1
(Application for stay)

Dr. Vandana Shiva & Anr.

... Petitioner

Versus

Union of India & Ors.

... Respondents

OFFICE REPORT

The Writ Petition along with application above-mentioned was listed before the Hon'ble Court on 02.05.2016 and 05.05.2017 when the Hon'ble Court was pleased to pass the following orders:-

Order dated 02.05.2016:

“Learned counsel for the respondents have not filed counter affidavit despite final opportunity of four weeks granted to them by our order dated 28.03.2016. Learned counsel for the respondents prays for one more opportunity to do the needful.

Six weeks' time is granted for the purpose subject to payment of Rs.10,000/- as cost to be deposited with the Supreme Court Advocate on Record Welfare Fund.”

Order dated 05.05.2017:

“Learned counsel for the respondents states, that he may be permitted to file the status report in the form of an affidavit.

Prayer is allowed.

Needful be done within four weeks.

Post for hearing in the 1st week of July, 2017.”

Pursuant to the above Order, it is submitted that Mr. G.S. Makker, Advocate has on 04.05.2017 filed Additional Affidavit alongwith Vakalatnama/ appearance on behalf of Ministry of Health & Family Welfare (Respondent No. 3) and the document stands included in the Paper Books.

It is further submitted that in compliance of Order dated 02.05.2016, Mr. G.S. Makker, Advocate has on 06.06.2017 filed proof of deposit of Rs. 10,000/- with the Supreme Court Advocates-on-Record Welfare Trust. However, the same is barred by time by 358 days.

The Writ Petition along with application above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 27th day of June, 2017.

Sd/-
Assistant Registrar